COURT-I

BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 18 of 2016 & IA No. 37 of 2016

Dated :22nd August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr.T.Munikrishnaiah, Technical Member

In the matter of :

Ms. Swati Power Ltd. …Appellant(s)
Vs.
Uttrakhand Electricity Regulatory Commission & Ors . …Respondent(s)

Counsel for the Appellant(s) : Mr.Tarun Johri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy for R.1

Mr. Sarul Jain and
Mr. Kamal Kant for R-3

O R D E R

Counsel of the Respondent No. 3 requested for four weeks' time to file reply. He may file the same on or before 19.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed within two weeks' time after serving copy on the other side.

List the matter on ***28.09.2016***.

(T.Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

mk/kt